

1	2	3	4
17.	Orissa	2.8	-
18.	Punjab	4.0	4.5
19.	Rajasthan	11.8	6.9
20.	Sikkim	-	-
21.	Tamil Nadu	2.2	-
22.	Tripura	-	-
23.	Uttar Pradesh	1.7	3.0
24.	West Bengal	4.3	-
25.	A & N Islands	14.3	-
26.	Delhi	-	-
27.	Pondicherry	2.0	-

NSDP - Net State Domestic Product

12.00 hrs.

[English]

SHRI A.CHARLES (Trivandrum) : Sir, a Member of Parliament, Kumari Mamata Banerjee is on hunger strike.

MR SPEAKER : I will allow you one after another.

(Interruptions)

[Translation]

SHRI SHARAD YADAV(Madhepura) : Mr. Speaker, Sir, I am grateful to you for giving me permission to raise an important issue here. The Entire country is in the grip of a strange tendency. The increase in the population of urban areas has resulted in sky rocketing of real estate prices which has given rise to a tendency to grab the public land. The unauthorized occupation on university land in particular, Government land and Government bungalows in collusion with Government officials has become a lucrative source of making money. In Okhla, land mafia have occupied a huge chunk of the land of Jamia Milla Islamia University which is priced at Rs. 2000 per sq yard. They demolished a portion of the boundary wall of the hostel and encroached on the university land which reveals their nexus with the police and the administration. The students resisted this encroachment. On 12th March, firing was ordered against the students and cases were registered against them. I discussed this issue with the Home Minister and Shri Sayeed. Another serious incident took place about four days back. A brilliant student of the university, about whom the officers had no complaints, was going to the Jawahar Lal Nehru University on his scooter. He was detained by the police in front of police station and beaten so mercilessly in a closed room that he sustained fracture of one of his arms. 14 Cases have been registered against him. The problem of land grabbing has assumed serious proportion against which the students are agitating. The police and the Government officials are not prepared to intervene. Similar is the situation in the Benaras Hindu

University where the land mafia have grabbed a large area of land. I have written a letter to Shri P.M.Sayeed in this regard.

The S.H.O. had fired on the students from his service revolver and photographs of this incident were published in the newspaper all over the country. These students were protesting against unauthorised occupation of the University land by the land mafia. False cases have been instituted against these students. One of the students has been charged under Section 307 and several other sections. I appeal to Shri Sayeed to pay attention to this problem as it is a very serious issue. The land mafia have immense money power which they are using to harass the students in collusion with the administration. We have tried to avert any untoward incident by appealing to the students to desist from the path of agitation and your intervention now will go a long way in preventing it from turning into an explosive situation ... (Interruptions)

SHRI RAM VILAS PASWAN(Rosera) : We have given notice... (Interruptions)

[English]

SHRI A.CHARLES . Sir, one of our Members of Parliament, Kum. Mamta Banerjee is sitting on a hunger strike in front of the Parliament House. She is sitting on a hunger strike in view of the controversial statement coming from the Government regarding the continuance of TADA. The hon.Prime Minister, while answering the debate on the Motion of Thanks on the President's Address, categorically stated that there will be some sort of a change in TADA. But immediately the next day, a statement has come from the Home Minister that the TADA will continue as such.

Sir, today there is a new item in the Press saying that two Ministers are going to resign. There is confusion all over. The Minister of State for Home is here. Let us know the mind of the Government and the Home Ministry.

The whole House is agitated. We do not want TADA to continue in the same form. We are against TADA and we are totally opposing it. The whole minority and the backward community is scared.

Sir, we do not a sense of belonging to the country. Our life is in danger. Thousands and thousands of people are under arrest. We want to know the reaction of the Government. How the Home Minister can make a statement against the commitment of the Prime Minister? Who is the authority? Is it the Prime Minister of the Home Minister? We want to know that... (Interruptions)

SHRI SRIKANTA JENA (Cuttack) : Sir, there is a contradiction. The Home Minister takes a position and the MOS takes another position. What is the difference between the Home Minister and the MOS(Home)? The MOS makes a statement, the Home Minister contradicts it. Is the entire Congress Party divided? Are you revolting against the Prime Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : We are not as confused as you are.

Mr. Speaker, Sir, Government's position is very clear which has been made clearer by the hon. Prime Minister in his statement while replying to the Motion of Thanks on the President's Address here. The hon. Prime Minister said that some of the caused of TADA has been misused. The hon. Prime Minister has also said that it should not continue in this form - as TADA is today. A new legislation will be brought soon, after consulting the Opposition leaders. This is the statement of the Prime Minister and this is the Government's stand on this. After a statement has been made by the Prime Minister, we should not go on the newspaper reports; what the newspapers are saying and what is being projected by the newspapers in any form. Prime Minister's statement is the authority of the Government and we will implement that in the true sense.

SHRI INDRAJIT GUPTA (Mindapore) : The Prime Minister's statement means that the present TADA Act has to be repealed. It has to be repealed and then you can bring anything else you like in its place. Will you please state here clearly whether you propose to repeal the present Act or not ?...*(Interruptions)*

SHRI RAJESH PILOT : The Prime Minister has said that a new legislation will be brought...*(Interruptions)*

MR. SPEAKER : Why don't you.

(Interruptions)

MR. SPEAKER : I will allow you. Why don't you speak one after the other? Why are you taking interest in this Yes, Shri Somnath Chatterjee.

(Interruptions)

MR. SPEAKER : I will allow you also. Let Shri Somnath Ji speak.

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, so far as this is concerned, the whole country, I believe, is almost united here on the repeal of TADA. ...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : Maybe, No. You are not agreeing to anything sensible

SHRI RAM NAIK (Bombay North) : How do you say the whole country ?

SHRI SOMNATH CHATTERJEE : I say this because I know, soon the people will give their verdict about you.

Except the insensible people, all sensible people in this country are in favour of repeal of TADA. Therefore, the Government should make it abundantly clear. If the Government want to have another law, let us have a draft of that law. If the Government want, we would like to give our views on it. Otherwise, what was good in calling a meeting of the Opposition Leaders, after the statement of the Prime Minister, to discuss whether TADA should continue or not ? We do not want to participate in a meeting only for discussion. We want a categorical statement from the Government to the effect,

"TADA is hereby repealed. This is an alternative suggestion with which we have come before the House. Kindly give your views on it." If that be the position, we can understand and give our views and concrete suggestions. But that is not the case.

SHRI SRIKANTA JENA : Sir, the statement made by Shri Rajesh Pilot just now has created further confusion. The Position of Government is yet to be cleared. The Prime Minister other day said,...

MR. SPEAKER : Would you take the statement of the Prime Minister on the floor of the House as authentic or not ?

SHRI SRIKANTA JENA : The Prime Minister has said that personally he is not opposed to it. It is not a question of his opposing it personally.

MR. SPEAKER : He was speaking as the Prime Minister.

SHRI RAJESH PILOT : Sir, the hon. Member is confusing the House. The Prime Minister did not say, 'personally'. I would like to read what the Prime Minister said the other day.

SHRI SRIKANTA JENA : But, why cannot you categorically say that TADA is hereby repealed and Members can give their opinions ?...*(Interruptions)*

MR. SPEAKER : Mr. Jena, you please address the Chair.

(Interruptions)

SHRI A. CHARLES : He cannot put words in the mouth of the Prime Minister.

MR. SPEAKER : You please sit down. It is all unnecessary for you to raise this issue now when it was originally spoken by the Prime Minister on the floor of the House.

SHRI SRIKANTA JENA : Our, categorical demand is that TADA should be scrapped. It should be thrown into the dustbin. If the Government has any other alternative, it may circulate it to different political parties. But the Government is taking a position as if it wants to continue with this draconian law in a different form and we are totally opposed to it. We want that TADA, as it is, should be thrown into the dustbin.

SHRI INDRAJIT GUPTA : Before we continue, why not somebody remind us what exactly were the words that the Prime Minister used in the House ?

SHRI RAJESH PILOT : I have with me the contents of the Prime Minister's speech made on that day. While replying to a question, the Prime Minister said :

"While this law was enacted in 1986 to meet a difficult situation created by terrorists activities in some parts of the country, I have no hesitation in saying that some of its provisions were misused causing avoidable hardship to some people. I am clear in my mind that the law as it is should not continue. After the Home Minister's Consultation, the

Home Ministry is just now consulting the Leaders of Opposition on the options that are open to us."

SHRI SOMNATH CHATTERJEE : They are reading in between the lines.

MR. SPEAKER : I do not know where is the confusion. I find no confusion.

SHRI LAL K. ADVANI (Gandhi Nagar) : There is no confusion. Issue is not the law. The issue is twofold. Firstly, the situation that arose in 1986 leading to the kind of a legislation about which most of us in the opposition had expressed misgivings that an extraordinary law of this kind was likely to be abused. The Government assured the House that it would not abuse it.

SHRI INDRAJIT GUPTA : They always say that.

SHRI LAL K. ADVANI : It is true that they always say that. So, the problem has arisen not because of law as much as it has arisen because of its abuse by certain Governments.

Secondly, there are provisions in it which are liable to greater abuse. So, all that the Prime Minister said, as I could understand, was that in its present form the law will no longer continue. There will be change in the law. This is what I have understood. I do not know what exactly the Government has in its mind. Maybe this law would be replaced by another law. But I would like to emphasize that the problem of terrorism and subversion continues to confront the country.

It is very much there in the country and no country can be oblivious to the menace itself. Therefore, the consultation should lead to a situation where the authorities do not just raise their hands, and say that they are helpless and they cannot do anything.

SHRI SOMNATH CHATTERJEE : If you admit that it has been more abused than used properly, then this is the law which has permitted that.

SHRI LAL K. ADVANI : Yes, it is more abused. But suddenly a kind of a campaign was started only during last six to eight months. It has been abused in Punjab; it was abused elsewhere; it was abused in Gujarat - I belong to Gujarat - and at that time there was no hue and cry. Suddenly on the eve of the last elections a campaign started right from the Government itself...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL (Chandigarh) : It is not the right way of putting across the...*(Interruptions)*.

MR. SPEAKER : I also personally feel that there was no occasion for you to raise this on the floor of the House.

SHRI PAWAN KUMAR BANSAL : Sir, Mr. Charles raised this matter because...*(Interruptions)*

[Translation]

SHRI LAL K. ADVANI : The raising of this issue today is an offshoot of the agitation, otherwise there is no valid reason. We have no clash of interest with the Members who have raised the issue to-day. We are

prepared to discuss the issue with the Government with a view to check the misuse of the Act and also to arm the Government with sufficient powers to fight the menace of terrorism.

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Speaker, Sir, it is the responsibility of the ...*(Interruptions)* When will the new legislation be enacted...*(Interruptions)**

[English]

MR. SPEAKER : This is not going on record.

[Translation]

Please observe some rules. Several Members are speaking simultaneously.

[English]

I am allowing Shri Chandra Jeet Ji Yadav to speak.*(Interruptions)*

MR. SPEAKER . Please sit down now.

You are guiding the destiny of the nation. Please understand what you are doing here.

[Translation]

SHRI PRABHU DAYAL KATHERIA : The hon. Minister may be asked to explain the position...*(Interruptions)*.

MR. SPEAKER : Please take your seat.

SHRI CHANDRA JEET YADAV (Azamgarh) : Mr. Speaker, Sir, as the issue has again been raised.

MR. SPEAKER : On which subject you are speaking, the one under discussion or some other subject?

SHRI CHANDRA JEET YADAV : At present I am dwelling on the subject under discussion but with your permission I would like to speak on other subject also.

[English]

MR. SPEAKER : If it goes on like this, I shall have to allow all others also.

SHRI CHANDRA JEET YADAV : All right, Sir, I am expressing my opinion on other points also ...*(Interruptions)*.

MR. SPEAKER : No, please do not direct the Members like that. I have to conduct the business of the house.

(Interruptions)

MR. SPEAKER : It is objectionable to direct the Members to speak or not to speak.

SHRI CHANDRA JEET YADAV : I am afraid you did not listen to my speech on the Motion of thanks to the President's Address....

MR. SPEAKER : No, Please !

SHRI CHANDRA JEET YADAV : Sir, I want to say this because he has raised whether my party supports it or not. He is a member of the House of Chairman...

* Not recorded.

MR. SPEAKER : Otherwise all other Members will speak on this and then you will not have the opportunity to speak on the topic on which you want to speak.

SHRI CHANDRA JEET YADAV : Please allow me, Sir, I will say only one sentence. I am saying this because he wanted to know my party's stand. My party has very categorically stated that this is a black law, a draconian law, it has been misused, and so it should be scrapped. It is an attack on the fundamental rights of the individual and, therefore, it should go. Now, I come to the other points, Sir.

[*Translation*]

Sir, I am grateful to you. There is a very big Fertilizer factory of IFFCO in Phulpur area of Distt. Allahabad. This factory is located in the constituency of Pt.Nehru. The farmers of the area had harboured very high hopes from this factory. But, unfortunately it has become a scourge for the farmers of the area for the past 8 years. The poisonous gas being emitted by the factory has become a health hazard causing destruction of the livestock there. There had been a persistent demand from the farmers for the past eight years to neutralise this poisonous gas but to no effect. About 70 villages are very badly affected.

12.21 hrs.

(Mr. Deputy Speaker in the Chair)

A huge rally was organised by the farmers of the area on 31st March to protest against the inaction of the Government and the Pradhan of the village had threatened to immolate himself. I along with Shri Kewal Hari Prasad, had attended that rally. We had averted this threatened selfimmolation by the Pradhan by assuring the rally that we would raise this issue in the Lok Sabha. The rally was held under the leadership of the Block Pramukh and a Senior Advocate of the Allahabad High Court, Shri Rajeshwar Singh Yadav was the convener. An action committee has also been constituted. The farmers passed a Resolution requesting the Government as well as the factory to take remedial measures. I had a personal meeting with two Union Ministers, Shri Ram Lakhan Singh Yadav and Shri Kamal Nath but no action has been taken till date.

A trade union leader of the factory, Shri Rajendra Rai is also supporting the cause of the farmers. The officials of the factory instituted some cases against him and transferred him to Bihar. When he came here in connection with these cases, he was murdered on April 18 and his dead body was thrown on the Railway track. There is a great resentment among the people as they consider that this heinous crime was committed at the behest of the factory officials.

Yesterday, Shri Ram Lakhan Singh Yadav did try to clarify the position but I am not satisfied. Mr. Speaker, Sir, I am raising a serious issue here which is posing a serious danger to lakhs of villagers of the 70 villages and two of our hon. Ministers are busy in conversation,

oblivious of the discussion going on here. The hon. Minister should give an assurance on the floor of the House that a high level team would be deputed to make on the spot enquiry. Correspondents of the Times of India and Amar Ujala have already made an on the spot study.

I am making two demands—first, all necessary steps should be taken to neutralise the ill effects of the poisonous gas emanating from the factory. Secondly the enquiry into the murder of Shri Rajender Rai should be entrusted to C.B.I. to fix responsibility for the murder ...(*Interruptions*)

SHRI RAM NAIK (Bombay North) : Mr. Deputy Speaker, all the speakers should be asked to restrict their submission to two minutes, otherwise several Members are deprived of the opportunity to make submission

[*English*]

MR. DEPUTY-SPEAKER : Just as the Question Hour comes to an end at the stroke of twelve, Zero Hour also comes to an end at the stroke of one. Therefore, it is up to the speakers to save time for the subsequent speakers. If each one were to speak for one minute, I think many people can participate and ventilate their grievances.

[*Translation*]

SHRI LAKSHMI NARAIN MANI TRIPATHI (Kaisarganj) : Mr. Deputy Speaker, Sir, the law and order situation in U.P. has deteriorated considerably. The Police force in particular is highly indisciplined and has become a law unto itself. In the parliamentary Constituency Bahraich and Barabanki, the police have spread a reign of terror. Political workers and harijans are being harassed. Four persons were arrested and kept in confinement in the Ramnagar police station in Barabanki for 12 days. They were subjected to third degree treatment. Later when the Court intervened on their behalf, the S.H.O. of the police station shifted them to some undisclosed place. The police department and the State Government are tightlipped over the incident. A Particular section of harijans was also beaten mercilessly.

I was also threatened and insulted, besides other political workers because of this very issue. No F.I.R. has been registered by the police inspite of personal request to the Barabanki S.P. as also to the D.G.P., Uttar Pradesh I apprehend danger to my life from U.P. Police, particularly from the Barabanki police. The Government should order an inquiry into the entire incident and steps should be taken for my security. Four persons were murdered and their dead bodies were thrown away. It has now been reported in the Press also ...(*Interruptions*)

SHRI RABI RAY (Kendrapada) : I would like to draw the attention of the House to a very serious issue of violation of the Sharada Act. On May 2, child marriages